



## **CENTRAL ADMINISTRATIVE TRIBUNAL**

### **CHANDIGARH BENCH**

#### **Hearing by Video Conferencing**

**O.A. No.060/448/2020  
M.A. No. 060/1034/2021**

Chandigarh, this the 31<sup>st</sup> day of August, 2021

**HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal,  
Bangalore Bench, Bangalore)

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Smt. Parvati Devi w/o Late Sh. Ravadhar Kandpal (Ex-Temporary status employee), aged 64 years, r/o Street No. 7, Dharam Nagri, Abohar-151116, Distt.Fazilka.

**...Applicant**

(BY ADVOCATE: Sh. K.B. Sharma)

### **VERSUS**

1. Union of India through Secretary, Government of India, Ministry of Agriculture & Farmers Welfare, Department of Agriculture, Co-operation & Farmers Welfare & New Delhi-110001.
2. The Managing Director, National Horticulture Board, Ministry of Agriculture & Farmers Welfare, Govt. of India, Plot No. 85, Institutional Area, Sector-18, Gurugram-122015.

**...Respondents**

(BY ADVOCATE: Sh. Harsh Chopra)



## O R D E R(Oral)

### **Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, learned counsel for the applicant has stated that he has filed MA No. 060/1034/2021 making therein a prayer for withdrawal of the Original Application with liberty to file a fresh one with better particulars.
2. MA No. 060/1034/2021 is allowed for the reasons stated therein.
3. As a consequence, the applicant is allowed to withdraw the present Original Application with liberty to file a fresh Original Application with better particulars.
4. The present Original Application is accordingly dismissed as withdrawn with liberty as aforesaid. There shall be no order as to costs.

**(RAKESH KUMAR GUPTA)  
Member (A)**

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